



**CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA**

O.A/350/00451/2020

Date of Order: 3.7.2020



**Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member**

Chandranath Paul,  
Son of Debprasad Paul,  
Aged about 34 years,  
Residing at 71(133/2), G.T. Road,  
P.O. Sheoraphulli,  
P.S. Serampore,  
District - Hooghly,  
Pin - 712223,  
By Occupation - Service.

.....Applicant.

**Vrs.**

1. Union of India,  
Service through the Secretary,  
Ministry of Communication & IT,  
Department of Tele Communication,  
Govt. of India,  
Having its office at Sanchar Bhawan,  
20, Ashoka Road,  
New Delhi - 110 001.
2. Chief Postmaster General,  
West Bengal Circle,  
Having office at Yogayog Bhawan,  
Chittaranjan Avenue,  
Kolkata - 700 012.
3. Postmaster General,  
West Bengal Circle,  
Having office at Yogayog Bhawan,  
Chittaranjan Avenue,  
Kolkata - 700 012.
4. Assistant Director of Postal Services (Recruitment),  
West Bengal Circle,  
Having office at Yogayog Bhawan,  
Chittaranjan Avenue,  
Kolkata - 700 012.
5. Circle Recruitment Committee,  
West Bengal Circle,  
Having office at Yogayog Bhawan,

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Chittaranjan Avenue,  
Kolkata - 700 012.

6. Senior Superintendent of Post Offices,  
South Kolkata Division,  
Pin - 700029.

7. Ankan Chowdhury,  
Son of Ujjal Chowdhury,  
Residing at 3, Ichlabad,  
P.O. Sreepally,  
P.S. Bardhaman,  
District Purba Bardhaman,  
Pin - 713 103.

.....Respondents

For The Applicant(s): Mr. B.Chatterjee, Counsel

For The Respondent(s): Ms. P. Goswami, Counsel

ORDER (ORAL)

Per Dr. Nandita Chatterjee, Administrative Member:

Aggrieved at non selection as PA/SA against "sports quota", the applicant has approached this Tribunal, seeking the following relief:

"(a) An order do issue directing the respondents authority to quash and set aside the Declaration of Result being No. Rectt/R-8/DQ (Sports)/2015-16 dated 18.02.2020 issued by Assistant Director of Postal Services (Rectt.) in the Discipline of Basket Ball Category Male;

(b) An order do issue directing the official respondents to quash and set aside the appointment of the private respondent No. 7;

(c) An order do issue directing the official respondents to issue appointment letter in favour of the applicant in terms of the Notification dated 06.08.2018 for the post of Postal Assistant/Sorting Assistant in West Bengal Postal Circle against Outsider Quota of Vacancies under Sports Quota in the Discipline of Basket Ball Male Category;

(d) An order do issue directing the respondents authority to produce all the relevant records in connection with the Selection/Appointment before this Hon'ble Tribunal;

(e) Costs;

(f) For any other appropriate order or orders as your Lordships may deem fit and proper;"

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2. Heard both ld. counsel. Affidavit of Service taken on record.
3. The case of the applicant, as advocated by his Ld. Counsel is that, the applicant is a renowned Basket Ball Player, and, as such, he has participated in Youth, Junior, Sub-Junior, Inter University and National Basketball Championship representing West Bengal.

That the Department of Posts, West Bengal Circle, published one Employment Notification dated 06.08.2018 for Recruitment in Postal Department, West Bengal Circle against Sports Quota in the Discipline of, inter alia, Basket Ball, for the post of Postal Assistant/Sorting Assistant, and, in terms of the said Notification, the applicant applied for the post on 31.08.2018. The applicant would claim that he is an eligible Sports Personnel as he possesses all the Certificates as well as the requisite educational qualifications. On 18.02.2020, the Postal Authority published the selection results, whereby, the private respondent, a less meritorious sports person, was selected, purportedly by adopting a pick and choose method, which, according to the applicant, is in utter violation of Article 14 of the Constitution of India in Public Employment. Hence this Original Application.

The applicant's counsel would draw our attention to para 5 of Department of Posts' Application form at (Annexure A-6) and urge that the authorities, while choosing the private respondents, have violated the instructions inasmuch as a less meritorious candidate has been selected ignoring the rightful claim of the more meritorious applicant resulting in unfair discrimination against the applicant.

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4. The extracted para 5 of the notification reads as under:-

5) ORDER OF PREFERENCE FOR APPOINTMENT OF MERITORIOUS SPORTS PERSON IN RELAXATION OF RECRUITMENT RULES :

In order to facilitate proper selection of sports persons who fulfill the eligibility conditions laid down in Para 4 above shall be considered in the following order of preference :-

- i. First preference to those candidates who have represented the country in an international competition with the clearance of the Department of Youth Affairs and Sports.
- ii. Next preference may be given to those who have represented a State/ UT in the Senior or Junior Level National Championship organized by the National Sports Federations recognized by Department of Youth Affairs and Sports or National Games organized by Indian Olympics Association and have won medals or positions up to 3<sup>rd</sup> place. Between the candidates participating in Senior and Junior National Championships/ Games, the candidates having participated and won medal in Senior National Championship should be given preference.
- iii. Next preference may be given to those who have represented a University in an Inter-University competition conducted by Association of Indian Universities/ Inter-University Sports Board and have won medals or positions up to 3<sup>rd</sup> place in finals.
- iv. Next preference may be given to those who have represented the State Schools in the National Sport/ Games for Schools conducted by the All India School Games Federation and have won medals or positions upto 3<sup>rd</sup> place.
- v. Next preference may be given to those who have been awarded National Award in physical efficiency under the National Physical Efficiency Drive.
- vi. Next preference may be given to those, who represented a State/ UT/University/ State School Teams at the level mentioned in categories ii. to iv. but could not win a medal or position, in the same order of preference.

Notes :

- a) In the event of tie, those who have secured a higher position or won more than one medal may be given the preference.
- b) Participation in individual and team event/ item may be given the same preference.
- c) No preference may be given for winning more than one medal/position.
- d) In case of any doubt about the status of a tournament, the matter will be decided by the Department of Personnel and Training in consultation with Department of Sports and Youth Affairs.

5. The respondents would vehemently oppose the prayer made in the O.A. with the averment that relevant instructions were scrupulously followed in the selection process.

6. On perusal of records, however, we find that the applicant has approached this Tribunal without preferring any representation to the authorities/without exhausting the remedies available as under the rules.

7. Ld. Counsel for the applicant would pray for liberty to prefer such representation whereby the applicant may ventilate his grievances, a

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prayer 1d. Counsel for the respondents would not oppose if disposal of such representation is directed to be made in accordance with law.



8. Accordingly, without entering into the merits of the matter, and, with the consent of the parties, we direct the applicant to prefer a comprehensive representation to the competent authority within a period of 15 days from the date of receipt of this order. In the event such representation is made, the respondents shall duly consider the representation in accordance with law, and, shall issue a reasoned and speaking order specifically dealing with the issue of discrimination allegedly meted out to the applicant vis a vis the selected candidate (private respondent), in the light of instructions at Para 5, supra, and convey their decision to the applicant within eight weeks from the date of receipt of such representation.

Interim relief in terms of prayers at Para 9(a) and (b) is granted and shall continue till disposal of the representation.

9. Accordingly the present O.A. stands disposed of. No costs.

✓  
(Nandita Chatterjee)  
Member (A)

✓  
(Bidisha Banerjee)  
Member (J)

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